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Affidavit to be Furnished by the candidate alongwith Nomination Paper
Before the Returning Officer.
For Election to Bihar Vidhan Sabha(Name of the House)
From Parsa Constituency

I Chhotelal Rai son of Ram Pravesh Rai Aged 46 Years, resident of Vill- Belhar Fatu, Po- Darihara, Ps- Dariyapur, Dist- Saran(Bihar) give herein below the details of assets(immovable,movable,bank balance etc.) of myself, my wife Smt.Saraswati Devi & elder son Akhilesh Kumar.

- (1) I am a candidate set up by Janta Dal United (name of the political party) .
- (2) Details of PAN and status of filing of Income Tax return:

Sl. NO.	Name	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return (In Rupees)
1.	Self	AGWPR6373H	2010-11	Rs.4,97,266.00
2.	Spouse-	AMFPD5202Q	2010-11	Rs.4,70,500.00
3.	Dependent 1			
4.	Dependent 2			
5.	Dependent 3.....			

(3) The following case (s) is /are pending against me in which cognizance has been taken by the court:-

Sl.NO.	Offence	Description
(a)	The details of case where the court has taken cognizance , Sections of the Act and description of the offence for which cognizance taken:	<ol style="list-style-type: none"> 1. Pana Pur P.S case no.-81/06 U/s 363,364/34 I.P.C has been lodged against the deponent but no cognizance has been taken upto now by C.J.M Chapra. 2. Dariyapur P.S. case no. 154/10 U/s 171(2) I.P.C has also been lodged but no cognizance has been taken against the deponent. <p>Both the above cases ig pending before the C.J.M Chapra.</p> <ol style="list-style-type: none"> 3. Dariyapur P.S Case No.-154, Dt.-

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		13.09.2010, U/s-171B/2 Bhadri & 123/133 4. Dariyapur P.S Case No.-166/10,Dt.-08.1.2010, U/s 171H/188
(b)	Name of the Court, Case No. and date of order taking cognizance:	N.A
(c)	Details of Appeal (s)/Application (s) for revision (if any) filed against the above order (s) :	N.A

4. Cases in which I have been convicted by a court of law (other those referred to in form 26)

(a)	The details of case , Section of the Act and description of the offence for which convicted:	N.A
(b)	Name of the Court (s), Case No. and Dates (s) of order (s)	N.A
(c)	Punishment imposes :	N.A

(5) That I here in below the details of the assets (movable and immovable etc.) of myself my spouse and all dependents:

A. Details of movable assets:

(Note)

- Assets in joint name indicating the extent of joint ownership will also have to be given.
- In case of deposit / Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme Name of Bank / Institution and Branch are to be given
- Value of Bonds/ share / Debentures as per the current market value in Stock Exchange in respect or listed companies and as per books in case of non- listed companies should be given.
- Dependent, here means a person substantially dependent on the income of the candidate.
- Details including amount is to be given separately in respect of each investment)

S.No	Description	Self	Spouse	Dependent-1 (Son- Akhilesh Kumar)
(i)	Cash in hand	Rs.65,560/-	Rs.45,515.00	
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving account), Deposit with Financial Institutions, Non Banking Financial Companies and cooperative societies and the amount in each such deposit	State Bank of India, Vidhan Sabha Branch Saving A/c No.- 10839464160 Rs.2,600/- Punjab National Bank, Sonepur Saving A/c No.- 0889000100191179 Rs.2,694/-	Indian Bank, Gadhimaidan Saving A/c No.- 727750924.00 Rs.1,700/-	State Bank of India Sonepur Saving A/c No.- 30865874620, Rs.10,000/-
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/ Mutual Funds and others and the amount.	NIL	NIL	NIL

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(iv)	Details of investment in NSS, Postal Saving, Insurance Policies and investment in any Financial Instrument in Post office or Insurance company and the amount.	NSS- Rs. 55,000/- LIC- Rs.8,75,000/- (Premium paid till date) SBI LIFE-Rs.93,000/-	LIC- Rs.55,307/- (Premium paid till date)	NIL
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount,	NIL	NIL	NIL
(vi)	Motor Vehicles/ Aircrafts/Yachts/ Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Bolero BR-04J-0443 2010 Rs. 4,70,000/-	NIL	NIL
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	Gold- 30 Grams Rs.84,000.00	Gold 100 Grams Rs.2,80,000.00	
(viii)	Any other assets such as value of Claims/ interest	Riffle 315 Bore Rs.55,000/- DBB Bore Rs.15,000/-	NIL	NIL
(ix)	Gross Total value	Rs. 17,17,854/-	Rs.3,82,522/-	Rs.10,000/-

3. Details of Immovable assets :

(Note:

1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.
2. Each land or building or apartment should be mentioned separately in this format.)

S.N O.	Description	Self	Spouse	Dependent-1
(i)	<u>Agricultural Land</u> -Location(S) -Survey number (s) Area Total measurement in Acres)	At/Vill- Belhar, Survey Plot No.-908,804 & 834	NIL	NIL
	Whether inherited property(Yes or No)	Yes	NIL	NIL
	Date of purchase in case of purchase in self acquired property	Share in Ancestral Land	NIL	NIL
	Cost of Land (In case of purchase) at the time of purchase.	Share in Ancestral Land	NIL	NIL
	Any investment on the land by way of development , construction etc.	No	NIL	NIL
	Approximate current market value	Rs. 10,00,000/-	NIL	NIL
(ii)	<u>Non- Agricultural Land --</u> Location(s) -Survey number(s)	NIL	1.Mainpura,Patna 2. Lal Dora, Madhu Vihar,New Delhi	NIL

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	Area (Total measurement in sq. ft.)		1. 719 Sq.Ft. 2. 165 Sq.Yard	NIL
	Whether inherited property(Yes or NO)		1. No 2. No	NIL
	Date of purchase in case of self acquired property		1. 08.06.2007 2. 14.01.2010	NIL
	Cost of Land (in case of purchase) at the time of purchase.		1.Rs. 2,40,000/- 2. Rs. 4,00,000/-	NIL
	Any investment on the land by way of development, construction etc.		1. No 2. No	NIL
	Approximate Current market value		1. Rs. 8,33,788/- 2. Rs.10,00,000/-	NIL
(iii)	Commercial Buildings (including apartments) -Location (s) -Survey number(s)	Mushallapur , Patna 1086	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	9 Dhur & 5 Dhudki	NIL	NIL
	Whether inherited property (Yes or No)	No	NIL	NIL
	Date of purchase in case of self acquired property	25.05.2007	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	Rs.5,00,000/-	NIL	NIL
	Any investment on the property by way of development , construction etc.	No	NIL	NIL
	Approximate current market value	Rs. Rs.12,00,000/-	NIL	NIL
(iv)	Residential Buildings (including apartments), Location (s) -Survey number (s)	At/Vill- Belhar	NIL	NIL
	Area (Total measurement in sq. ft.)	8 Katha	NIL	NIL
	Built up area (Total measurement in sq. ft.)	1312 Sq.Ft. Share in Ancestral Property	NIL	NIL
	Whether inherited property (Yes or NO)	Yes	NIL	NIL
	Date of purchase in case of self acquired property	N.A	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	N.A	NIL	NIL
	Any Investment on the land by way of development, construction etc.	N.A	NIL	NIL
	Approximate Current market value	Rs. 2,00,000/-	NIL	NIL
(v)	Others (such as interest in property)	NIL	Chimny at Kajuhata, Dariyapur (Transfer from Sri Chotelal Rai) Rs.10,00,000/- &	NIL

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			Dairy Farming Rs.2,00,000/-	
(vi)	Total of Current Market Value of (i) to (v) above	Rs.24,00,000/-	Rs.30,33,788/-	NIL

(6) I give here in below the details of liabilities/ dues to public financial institutions and government:-
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S.N O.	Description	Self	Spouse	Dependent-1
(i)	Loan or dues to Bank/ Financial Institution(s) Name of the Bank or FI Amount outstanding Nature of Loan	State Bank of India Bihar Vidhan Seva Vehicle Loan Rs.54,000/-	NIL	NIL
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of Loan	NIL	NIL	NIL
	Any other liability	NIL	NIL	NIL
	Grand total of liabilities	Rs.54,000/-	NIL	NIL
(ii)	Government Dues: Dues to departments dealing with government accommodation	Rent of House of District Board Chapra Rs. 37,100/-		
	Dues to departments dealing with supply of water	NIL	NIL	NIL
	Dues to department dealing with supply of electricity	NIL	NIL	NIL
	Dues to departments dealing with supply of telephones/mobiles	NIL	NIL	NIL
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NIL	NIL	NIL
	Income tax dues	NIL	NIL	NIL
	Wealth tax Dues	N.A	N.A	N.A
	Service Tax Dues	N.A	N.A	N.A
	Municipal /Property Tax Dues	N.A	N.A	N.A
	Sales Tax Dues	N.A	N.A	N.A
	Any other Dues	N.A	N.A	N.A
	Grand Total of all Govt. dues	Rs.37,100/-	NIL	NIL

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(7.) Details of profession or occupation:

- a. Self :- Dairy Business & Income from one Airtel Tower
b. Spouse- Chimny Businee & Dairy Business.

(8) My educational qualification is as under:

(Give details of highest School/ University education with full form of the certificate/ diploma/ degree course)
Matric

(Name of the School/College/University and the year in which the course was completed)

Ramashish Bigneshwar High School, Barvey,Parsauna in the year 1986 from Bihar School Examination Board, Patna

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of candidate	Sri Chhotelal Rai				
2.	2.Full postal address	Vill- Belhar Fatu, Po- Nayagaon, Darihara, Ps- Dariyapur, Dist- Saran, Bihar				
3.	Number and name of the constituency and state	121, Parsa, Bihar				
4.	Name of Political party which set up the candidate (otherwise write 'independent')	Janta Dal United				
5.	(a) Number of case in which conviction order passed (other than those referred to in Form 26) (b)Total number of Pending cases where the court (s) have taken cognizance	2				
6.	PAN of	Year for which last Income Tax Return field	Total Income Shown			
	(a) candidate:- AGWPR6373H	2010-11	Rs.4,97,266.00			
	(b)Spouse:- AMFPD5202Q	2010-11	Rs.4,70,040.00			
	(c) Dependents					
7.	Details of Assets and Liabilities in rupees					
	S.N O.	Description	Self	Spouse	Dependent -1	
A.		Moveable Asset(Total value)	Rs.17,17,854/-	Rs.3,82,822/-	Rs.10,000/-	
B.		Immovable Asset				
	(i)	Purchase price and Development Cost of Immovable Property (Total Value)	Rs.5,00,000/- NIL	Rs.6,40,000/- NIL	NIL NIL	
	(ii)	Approximate Current Market Price of Asset (Total Value)	Rs.24,00,000/-	Rs.30,33,788/-	NIL	

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8.	Liabilities				
	(i) Government dues (Total)	Rs.37,100/-	NIL	NIL	
	(ii) Loans from Bank, Financial Institutions and others (Total)	Rs.54,000/-	NIL	NIL	
9.	Highest educational qualification; Matric From Ramashish Bigneshwar High School, Barvey, Parsauna in the year 1986 from Bihar School Examination Board, Patna (Give details of School/ University education with full form of the certificate/ diploma/ degree course) (Name of the School/ College / University and the year in which the course was completed.)				

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above:
- (b) I my spouse, or my –dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.
- (c)

Verified at.....this the.....day of.....2011

Credal Anand
 (DEPONENT) 20/12/11

Note:

1. Affidavit should be filed latest by 3.00PM on the last date of filing nominations.
2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
4. The affidavit should be either typed or written legibly and neatly.